



2026:AHC:14696

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 552 of 2026

Ram Prasad

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vijay Bahadur Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel appearing on behalf of respondent nos.1 & 2.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Additional Commissioner, Judicial Ist, Varanasi Region, Varanasi to decide the Case No.-00192 of 2020 Computerized Case No.C202014000000192 (Rambodh and others vs. Ramashanker and others), under Section 207 of Land Revenue Code-2006, pending since 2020, within stipulated period.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Additional Commissioner, Judicial Ist, Varanasi Region, Varanasi to decide the aforesaid case, **expeditiously** strictly in accordance with law, unless there is no legal impediment.

(Prakash Padia,J.)

January 21, 2026

Swati